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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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R.A.No. 29/96 in  
O.A.No.237/96.

Dt. of Decision : 23-09-96.

G. Bala Sowri

.. Applicant.

Vs

1. The Chief Project Manager,  
SC Rly, Railway Electrification,  
Vijayawada-1.
2. The Chief Personnel Officer,  
Headquarter's office,  
Rail Nilayam,  
Sec'bad.
3. The General Manager,  
SC Rly, Rail Nilayam,  
Sec'bad.
4. The Divl.Rly.Manager,  
SC Rly, Vijayawada-1.

.. Respondents.

Counsel for the Applicant : Mr. G.V.Sekhar Babu

Counsel for the Respondents : Mr. C.V.Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

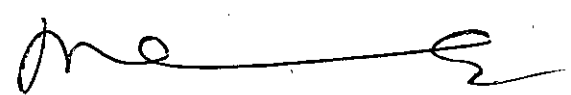
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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.G.V.Sekhar Babu, learned counsel for  
the applicant and Mr.C.V.Malla Reddy, learned counsel for  
the respondents.

2. The case was heard for some time at length. The  
learned counsel for the applicant submitted that he is withdrawing  
this RA. In view of the above submission, he is permitted to  
withdraw this RA. No costs.



(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 23rd September 1996.  
(Dictated in Open Court)

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*Handwritten notes:*  
Dy. Registrar 135